

FINES ON MUNSIFS AND SADAR AMINS ACT 1847

ACT No XII OF 1847

(Rep., Act 8 of 1868)

[21st August, 1847.]

Passed by the Hon'ble the President of the Council of India in Council on the 21st of August 1847, with the assent of the Right Hon'ble the Governor General of India.

An Act repealing the Law which authorize the imposition of fines on Moonsiffs and Sudder Ameens.

WHEREAS it was enacted by Clause 3, Section 9, Regulation XXIII. of 1814, of the Bengal Code, that in cases of misconduct and neglect of duty which might not be of a nature to require the suspension or dismissal of a Moonsiff from his office, the Judge should be authorized to impose on the Moonsiff a fine not exceeding Twenty Rupees in amount, and that the order of the Judge in such case should be final:

And whereas by Section 67 of the said Regulation the provision above recited, was declared amongst other things to be applicable to the office of Sudder Ameens, as well as to that of Moonsiffs:

And whereas the provision above recited, is no longer adapted to Moonsiifs and Sudder Ameesn, in the more elevated Judicial position which they now occupy:

It is therefore hereby enacted, that Clause a, Section 9, Regulation XXIII. of 1814, and Section 67 of the said Regulation, so far as it declares the said Clause to be applicable to Sudder Ameens, are repealed.
